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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

RA No.323/2000 in  
OA No.2918/97

New Delhi this the 28<sup>th</sup> day of November, 2000.

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman  
Hon'ble Mrs. Shanta Shastry, Member (Admnv)

Sh. S.C. Gupta

...Applicant

-Versus-

Union of India & Others

...Respondents

ORDER (By Circulation)

By Justice V. Rajagopala Reddy:-

We have perused the various grounds raised in the R.A. But none of them justify recalling the order.

2. Applicant seeks to place reliance upon OM dated 12.10.98 which was not made part of the record. It is stated that the OM was discovered after the disposal of the case. No reasons are shown why it could not be secured before the disposal of the OA. Unless a satisfactory explanation is given, the order passed cannot be set aside.

3. The applicant seeks to re-argue the OA in this proceeding which is not permissible.

4. R.A. fails and is dismissed, in circulation.

*Shanta Shastry*

(Smt. Shanta Shastry)  
Member (Admnv)

*V. Rajagopala Reddy*

(V. Rajagopala Reddy)  
Vice-Chairman (J)

'San.'